

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 3099/2004

[Signature]

New Delhi, this the 27th day of July, 2005

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)
Hon'ble Mr. S.K. Malhotra, Member (A)

HC (Dvr.) Manu Ram Meena No.4010/PCR
S/o Sh. B.R. Meena,
R/o B-188, Prem Nagar-II, Nangloi
New Delhi – 110 041.

...Applicant

(None for the applicant)

Versus

Government of NCT of Delhi
Through
Deputy Commissioner of Police
Police Control Room: Delhi.Respondent

(By Advocate Shri Rishi Prakash)

O R D E R (ORAL)

By Mr. Justice M.A. Khan, Vice-Chairman (J):-

The present OA is filed by the applicant for staying the disciplinary enquiry proceeding till the criminal case pending against him is decided. The applicant is not represented although the matter was passed over and was directed to be listed again at 12.30 PM. Even then nobody was present on behalf of the applicant.

2. Learned counsel for the respondents has stated at the Bar that in the meantime the disciplinary proceeding has been completed and only report is to be submitted by the Enquiry Officer. May be this is the reason why the applicant does not seem to be any more interested in pursuing the OA. Accordingly, the OA is dismissed in default.

[Signature]
(S.K. Malhotra)
Member (A)

/gkk/

[Signature]
(M.A. Khan)
Vice-Chairman (J)